

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S. Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

Petition No.98/2006

Date of order: 16.5.2011

In the matter of

Surrender of inter-State trading licence granted to BGR Energy Systems Limited.

And in the matter of

BGR Energy Systems Limited, Hyderabad

.....**Applicant**

ORDER

By order dated 7.10.2006, GEA Energy System (India) Limited was granted trading licence for Category `F` to trade in electricity as an electricity trader in the whole of India in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2004. On the request of the licensee and consequent to issue of certificate of change of name by the Registrar of Companies, Andhra Pradesh, name of the licensee was changed from "GEA Energy



System (India) Limited” to “BGR Energy Systems Limited” (hereinafter referred to as ‘BGR’) vide Commission’s order dated 8.8.2007.

2. Consequent to the amendment of notification of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, the licence stands re-categorised as category ‘I’.

3. BGR vide its affidavit dated 19.4.2010 has proposed to surrender the trading licence. BGR has submitted that due to highly competitive power trading business, uncertainty prevailing in the market and risk associated with it, it has not been able to undertake any inter-State trading in electricity. BGR has further confirmed that it does not have liability towards any party on account of the trading licence granted to its.

4. The Regulation 14 (2) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 provides as under:

“14. (2) When the licensee makes an application for revocation of the licence and the Commission is satisfied that such revocation of licence shall not be prejudicially affect the public interest, the Commission may revoke his licence, on such terms and conditions as it thinks fit.”



5. In view of the above, the request of BGR to surrender the Category 'I' licence is accepted. The trading licence granted to BGR shall be cancelled with effect from 29.4.2011.

6. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

7. The BGR shall publish the notice in respect of the surrender of its inter-State trading licence in leading newspapers and same shall also be uploaded in its website, for public interest.

Sd/-	sd/-	sd/-	sd/-
(M.DEENA DAYALAN)	(V.S. VERMA)	(S.JAYARAMAN)	(DR.PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

